

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 162 OF 2016 & IA NO. 570 OF 2016
AND
APPEAL NO. 46 OF 2017

Dated: 26th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

APPEAL NO. 162 OF 2016 & IA NO. 570 OF 2016

Amravati Power Transmission Co. Ltd. ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anurag Sharma

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Kishan for R-1

APPEAL NO. 46 OF 2017

Amravati Power Transmission Co. Ltd. ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Kishan for R-1

ORDER

Learned counsel appearing for the Appellant submits that the main arguing counsel for the Appellant has some personal difficulty, therefore, seeks adjournment of the matter.

List these matters for hearing on **18-12-2018**.

(S.D. Dubey)
Technical Member

tpd/kt

(Justice Manjula Chellur)
Chairperson